



PUBLISHED BY AUTHORITY

No. 2

CUTTACK, FRIDAY, JANUARY 12, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATION*The 10th January 1945*

No. 150-A.—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor
R. A. E. WILLIAMS

Chief Secretary to Government

New Delhi, 15th December 1944

No. F. 28-1/44-C. & G.—His Excellency the Governor-General, in exercise of the power conferred by sub-section (2) of section 63D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, is pleased to direct that a session of the Council of State shall commence at New Delhi on Thursday, the 15th February 1945.

G. H. SPENCE

Secy to the Govt. of India

1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Labour No. L-W.I.S.828(3), dated the 16th December 1943, namely:—

In the schedule annexed to the said notification after item 105A the following item shall be inserted:—

“105B. Sterling General Insurance Company, Limited”.

P. K. PUSHPARAJ

Under-Secretary to the Govt. of India

The 8th January 1945

No. 81-Com.—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

New Delhi, 30th December 1944

No. L.R. 16-118—In exercise of the powers conferred by sub-section (4) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the powers conferred and the duties imposed on the Central Government by sub-rule (1A) of rule 81A of the Defence of India Rules, shall be exercised or discharged, as the case may be, also by any Provincial Government or by the Chief Commissioners of Delhi, Ajmer-Merwara, Coorg and Panth Piploda.

D. S. JOSHI

Deputy Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT
NOTIFICATIONS*The 4th January 1945*

No. 37-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

Simla, 16th December 1944

No. L-W.I.S.815—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of

FINANCE DEPARTMENT
SMALL SAVINGS SCHEME
NOTIFICATION*The 4th January 1945*

No. 5-F.S.—The following notification, issued by the Government of India in the Finance Department (Communication), is republished for general information.

By order of the Governor
J. E. MAHER

Addl. Secretary to Government

New Delhi, 23rd November 1944

No. D. 7699-PT/44—In exercise of the powers conferred by sub-section (2) of section 6 of the Post Office National Savings Certificates Ordinance, 1944 (Ordinance XLII of 1944) the Central Government is pleased to direct that the following amendment shall be made in the Post

Office Twelve-year National Savings Certificate Rules, namely:—

In the said Rules—

(i) in sub-rule (1) of rule 2 for the words and figure “and Rs. 1,000” the words and figures “Rs. 1,000 and Rs. 5,000” shall be substituted.

(ii) in sub-rule (1) of rule 11—

(a) for the words and figure “and Rs. 1,500” the words and figures “Rs. 1,500 and Rs. 7,500” shall be substituted;

(b) for the words and figure “and Rs. 1,000” the words and figures “Rs. 1,000 and Rs. 5,000” shall be substituted.

(iii) for the table appended to the said sub-rule, the following shall be substituted, namely:—

	Rs. 10	Rs. 50	Rs. 100	Rs. 500	Rs. 1,000	Rs. 5,000
	Rs. a.	Rs. a.	Rs. a.	Rs. a.	Rs. a.	Rs. a.
After 3 complete years from date of issue ..	10 8	52 8	105 0	525 0	1,050 0	5,250 0
After 4 complete years from date of issue ..	11 0	55 0	110 0	550 0	1,100 0	5,500 0
After 5 complete years from date of issue ..	11 8	57 8	115 0	575 0	1,150 0	5,750 0
After 6 complete years from date of issue ..	12 0	60 0	120 0	600 0	1,200 0	6,000 0
After 7 complete years from date of issue ..	12 8	62 8	125 0	625 0	1,250 0	6,250 0
After 8 complete years from date of issue ..	13 0	65 0	130 0	650 0	1,300 0	6,500 0
After 9 complete years from date of issue ..	13 8	67 8	135 0	675 0	1,350 0	6,750 0
After 10 complete years from date of issue ..	14 0	70 0	140 0	700 0	1,400 0	7,000 0
After 11 complete years from date of issue ..	14 8	72 8	145 0	725 0	1,450 0	7,250 0
After 12 complete years from date of issue ..	15 0	75 0	150 0	750 0	1,500 0	7,500 0

A. QADIR

Deputy Financial Adviser

LAW DEPARTMENT
NOTIFICATION

The 8th January 1945

No. 83-L.—The following Ordinances promulgated by the Governor-General are hereby republished for general information.

By order of the Governor
J. E. MAHER
Secretary to Government

New Delhi, 18th December 1944

ORDINANCE No. LIV OF 1944

AN

ORDINANCE

to amend the War Injuries (Compensation Insurance) Act, 1943

WHEREAS an emergency has arisen which makes it necessary to amend the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), for the purposes hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the War Injuries (Compensation Insurance) Amendment Ordinance, 1944.

(2) It shall come into force at once.

2. Amendment of section 2, Act XXIII of 1943—In section 2 of the War Injuries (Compensation Insurance) Act, 1943 (hereinafter referred to as the said Act), in the proviso to clause (e) and the proviso to clause (g), for the words "the Schedule", wherever they occur, the words "the First Schedule" shall be substituted.

3. Amendment of section 3, Act XXIII of 1943—In the proviso to sub-section (1) of section 3 of the said Act, after the words "or where by the provisions" the following shall be inserted, namely:—

"of sub-section (1) of section 9 or".

4. Amendment of section 5, Act XXIII of 1943—In sub-clauses (i) and (ii) of clause (c) of sub-section (1) of section 5, for the words "the Schedule", wherever they occur, the words "the First Schedule" shall be substituted.

5. Amendment of section 7, Act XXIII of 1943—In sub-section (5) of section 7 of the said Act—

(a) in clause (f), after the words "the Scheme" the following shall be inserted, namely:—

"either as the equivalent of all advance payments of premium already made by an employer, or as a percentage of the total wages bills of an employer for the periods with reference to which the amount of any advance payments made by him was fixed or";

(b) in clause (g)—

(i) before the existing first proviso the following proviso shall be inserted, namely:—

"Provided that, where the amount of the periodic payment based on the total wages bill of the prescribed period is less than eight rupees, it shall be increased to eight rupees";

(ii) in the existing first proviso, after the word "Provided" the word "further" and after the word "shall" the words "subject to the aforesaid minimum of eight rupees" shall be inserted;

(iii) in the existing third proviso, after the word "shall" the words "subject to the aforesaid minimum of eight rupees" shall be inserted.

6. Amendment of section 9, Act XXIII of 1943—In sub-section (1) of section 9 of the said Act, after the word "applicable", the following shall be inserted, namely:—

"except an employer whose total wages bill for any quarter after the commencement of this Act has never exceeded fifteen hundred rupees".

7. Amendment of section 11, Act XXIII of 1943—In sub-section (1) of section 11 of the said Act, after the words and figures "under section 17" the following shall be inserted, namely:—

"or any provision of law corresponding thereto in force in an Indian State or in the French Establishments in India or in the territories (hereinafter referred to as Administered Areas) set out in the Second Schedule".

8. Amendment of section 20, Act XXIII of 1943—In sub-section (2) of section 20 of the said Act, clause (d) shall be omitted.

9. Amendment of section 21, Act XXIII of 1943—In section 21 of the said Act—

(a) in sub-section (1)—

(i) after the words "of an Indian State" the following shall be inserted, namely:—

"or of the French Establishments in India or of the Administered Areas";

(ii) for the words "to that State" the following shall be substituted, namely:—

"to the territory of that State, or of those Establishments or comprising the Administered Areas";

(b) in sub-sections (2) and (3), for the words "to any State" the words "to any such territory" and for the words "in that State" the words "in that territory" shall be substituted.

10. Amendment of Schedule and addition of new Schedule, Act XXIII of 1943—For the words "THE SCHEDULE", forming the heading of the Schedule to the said Act, the words "THE FIRST SCHEDULE" shall be substituted, and, after the First Schedule as so amended, the following Schedule shall be added, namely:—

"THE SECOND SCHEDULE

[See section 11(1)]

1. The Cantonment of Baroda.
2. The Administered Areas in the Western India States Agency specified in the Western India States Administered Areas (Application of Laws) Order, 1937.
3. The Administered Areas in the Central India Agency specified in the Central India Administered Areas (Application of Laws) Order, 1937.
4. The Gwalior Residency Area.
5. The District of Abu.
6. The Administered Areas in the Hyderabad State specified in the Hyderabad Administered Areas (Application of Laws) Order, 1937.
7. The Civil and Military Station of Bangalore.
8. The Kolhapur Residency Area and the Wadi Jaghir.
9. The railway lands in the Western India States Agency specified in the notifications of the Political Department Nos. 189-I.B. and 190-I.B., dated the 8th September 1937.
10. The Rajputana and Central India Railway lands specified in the Rajputana and Central India Railway Lands (Application of Laws) Order, 1937.
11. The Punjab States railway lands specified in the Punjab States Railway Lands (Application of Laws) Order, 1939.
12. The Thana Circles in the Rewa Kantha Agency in the Gujarat States Agency and the Dangs.
13. The British Reserve in Manipur.
14. The Shillong Administered Areas".

WAVELL

Viceroy and Governor-General

New Delhi, 23rd December 1944

ORDINANCE No. LV OF 1944

AN

ORDINANCE

further to amend the Women's Auxiliary Corps Ordinance, 1942

WHEREAS an emergency has arisen which makes it necessary further to amend the Women's Auxiliary Corps Ordinance, 1942 (XIII of 1942), for the purposes hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Women's Auxiliary Corps (Amendment) Ordinance, 1944.

(2) It shall come into force at once.

2. Amendment of long title, preamble and section 3, Ordinance XIII of 1942—In the preamble and long title and in section 3 of the Women's Auxiliary Corps Ordinance, 1942 (hereinafter referred to as the said Ordinance), the words "in India" shall be omitted.

3. Amendment of section 6, Ordinance XIII of 1942—In section 6 of the said Ordinance, before the words "Every enrolled person" the words "Every officer and" shall be inserted.

4. Amendment of section 8, Ordinance XIII of 1942—In section 8 of the said Ordinance, before the words "Every enrolled person" the words "Every officer and" shall be inserted, and for the words "in connection with His

Majesty's Military Forces in India" the words "in connection with the Armed Forces of the Crown" shall be substituted.

5. Amendment of section 9, Ordinance XIII of 1942—In section 9 of the said Ordinance, the word "other" shall be omitted.

WAVELL

Viceroy and Governor-General

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATION

The 10th January 1945

No. 635-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, Newsprint Control Branch, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

NEWSPRINT CONTROL

New Delhi, 20th December 1944

No. N.31(1)A/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that with effect

from the 1st January 1945, the following amendments shall be made in the Newspaper Control Order, 1944, namely :—

I. In the said order,—

(1) In clause 2, after sub-clause (b), the following sub-clause shall be added, namely :—

(c) "daily newspapers" means a newspaper which is published on not less than five days a week."

(2) After clause 8, the following clause shall be inserted, namely :—

"9. No person shall charge for a daily newspaper at rates exceeding those specified in the following table :—

Total number of pages in the issues of one calendar week		Maximum price per copy
Where newspaper is published on all days of the week	Where newspaper is not published on one or two days of the week	
Not less than 56 ..	Not less than 48 ..	2 annas
Less than 56 but not less than 42.	Less than 48 but not less than 36.	1½ annas
Less than 42 but not less than 28.	Less than 36 but not less than 24.	1 anna
Less than 28 ..	Less than 24 ..	¾ anna

II. In the schedule appended to the said Order, for the figures "50 %" and "55 %" wherever they occur the figures "45 %" and "50 %" respectively shall be substituted."

H. M. PATEL

Joint Secy. to the Govt. of India

PRESS NOTE

PAPER PRICE CONTROL ORDER, 1944

MARKING OF PRICES ON REAMS OF PAPER AND PROHIBITION ON THE SALE OF UNMARKED PAPER

Delhi, 15th December 1944

By an amendment issued to the Paper Price Control Order, 1944, the Government of India have made it

obligatory that every manufacturer of paper shall, with effect from the 1st February 1945, affix to all paper and board despatched by him one label or two labels giving particulars of size, weight, name of the variety of paper or board, and the price per ream and per quire in the case of paper and per gross and per sheet in the case of board, determined in accordance with the provisions of that Order.

2. The sale by any person of any paper or board which does not bear a label or labels containing the particulars specified above, is prohibited after April 30, 1945.

3. Every dealer is required after April 30, 1945 to show to any purchaser or prospective purchaser the label or labels affixed to the outer packing of the paper offered for sale.